

**DIVISION BENCH**

**ITEM NO.118**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP No.30/ALD/2022**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 13<sup>th</sup> September, 2023**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>MAYANK GUPTA V/S NATH AGRICULTURAL FARMS PVT LTD &amp; ORS.</b>
<b>UNDER SECTION</b>	<b>213 OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

NONE

*: For the Petitioner*

Sh. Prakhar Mithal with Sh. Mohit Chaudhary, Advs.

*: For the Res. Nos.2 to 7*

**ORDER**

Ld. Counsel, Sh. Prakhar Mithal representing the Respondent nos.2 to 7 present through VC.

However, there is no representation on behalf of the petitioner. The NCLT Bar, Allahabad Bench on call from Bar Council of U.P. is abstaining from work today. Therefore, in the interest of justice; the matter is adjourned for 18<sup>th</sup> October, 2023.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**

**13<sup>th</sup> September, 2023**

*Kavya Prakash Srivastava  
(Stenographer)*